

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SYNERGY PETRO PRODUCTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SYNERGY PETRO PRODUCTS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	19/09/2001
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999DL2001PTC112462
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 78, GROUND FLOOR NATIONAL PARK, LAJPAT NAGAR 4, South Delhi, NEW DELHI, Delhi, India, 110024 Other Address: Plot No 481, Industrial Area, Bhiwadi, Rajasthan.
6.	Insolvency commencement date in respect of corporate debtor	03-12-2024 (Date of Order) (Date of Order received mail 04-12-2024)
7.	Estimated date of closure of insolvency resolution process	01-06-2025 (180 days from the insolvency commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	SANJEET KUMAR SHARMA IBBI/IPA 001/IP-P01132/2018-19/11827 AFA NO. AA1/11827/02/211224/106682
9.	Address and e-mail of the interim resolution professional, as registered with the Board	BE 149, Street No 5, Hari Nagar, Delhi-110064 Email: sansharma1975@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	BE 149, Street No 5, Hari Nagar, Delhi-110064 Email: cirp.synergypetro@gmail.com
11.	Last date for submission of claims	18-12-2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	----- NA -----
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SYNERGY PETRO PRODUCTS PRIVATE LIMITED (Corporate Debtor) on 03-12-2024 [insolvency commencement date].

The creditors of SYNERGY PETRO PRODUCTS PRIVATE LIMITED (Corporate Debtor), are hereby called upon to submit their claims with proof on or before 18-12-2024 [insert the date falling fourteen days from the appointment of the interim resolution professional] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

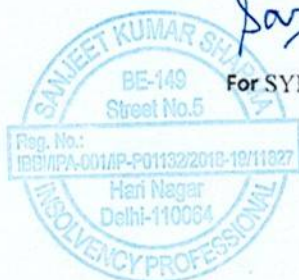
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sanjeet Kumar
-Sd-

**Mr. Sanjeet Kumar Sharma
Interim Resolution Professional**

Date: 06-12-2024
Place: New Delhi



For SYNERGY PETRO PRODUCTS PRIVATE LIMITED
Regn No:-IBBI/IPA 001/IP-P01132/2018-19/11827
AFA NO. AA1/11827/02/211224/106682

